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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

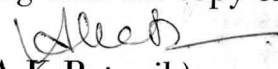
O.A.No. 143 of 2012
Cuttack, this the 29th day of February, 2012

C O R A M
THE HON'BLE MR.C.R.MOHAPATRA, MEMBER (A)
AND
THE HON'BLE MR.A.K.PATNAIK, MEMBER (J)

O R D E R
.....
Heard Mr.P.K.Padhi, Learned Counsel for the
Applicant and Mr. P.R.J.Dash, Learned ASC appearing for the
Respondents.

2. As prayed for, without expressing any opinion on the merit of the matter, this Original Application is disposed of at this admission stage, with direction to the Respondent No.2 [Director of Postal Services, Berhampur Region, Ganjam (O)] to dispose of the appeal of the Applicant under Annexure-A/4 dated 21-02-2012 and communicate the decision taken thereon in a well reasoned order within a period of 90(ninety) days from the date of receipt of copy of this order. Till a decision is taken and communicated to the Applicant on the appeal of the Applicant, as directed above, the order of recovery under Annexure-A/3 dated 30-01-2012 shall not be given effect to from the month of March, 2012.

3. Copy of this order be sent to the Respondent No.2 along with the copy of the OA.


(A.K.Patnaik)
Member (Judicial)


(C.R.Mohapatra)
Member (Admn.)